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తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
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No. 8] HYDERABAD, FRIDAY, JULY 21, 2017.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following is the authoritative text in English language of the Ordinance promulgated by the Governor on the 20th July, 2017 being published under article 348 (3) of the Constitution of India for general information:-

TELANGANA ORDINANCE No. 7 OF 2017.

Promulgated by the Governor in the Sixty-eighth Year of the Republic of India.

**AN ORDINANCE FURTHER TO AMEND TELANGANA
ROAD DEVELOPMENT CORPORATION ACT,
1998.**

Whereas, the Government has taken a policy decision to appoint non-official as Chairman of the Telangana Road Development Corporation instead of Hon'ble Minister for Roads and Buildings as Ex-officio Chairman;

[1]

O. 115 (RSN)

And whereas, it has been decided to give effect to the above decision;

And whereas, the Legislature of the State is not now in session and the Governor of Telangana is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

Short title, extent and commencement.

1. (1) This Ordinance may be called the Telangana Road Development Corporation (Amendment) Ordinance, 2017.

(2) It extends to the whole of the State of Telangana.

(3) It shall be deemed to have come into force on the 26th May, 2017.

Amendment of section 4.

2. In Telangana Road Development Corporation Act, 1998, in section 4, under sub-section (1),

(i) for clause (a), the following shall be substituted, namely,—

(a) Person to be appointed by the Government .. Chairman

(ii) For sub-section (2), the following shall be substituted, namely,-

“(2) The term of office of nominated Chairman and nominated members shall be for a period of two years unless terminated earlier by the Government”.

E.S.L. NARASIMHAN,
Governor of Telangana.

V. NIRANJAN RAO
Secretary to Government
Legal Affairs, Legislative Affairs & Justice,
Law Department.